

ITEM NO.4

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s). 53922/2025

BAL MITRA THROUGH ITS SECRETARY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

FOR ADMISSION

IA No. 23568/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 23567/2026 - EXEMPTION FROM FILING O.T.

Date : 11-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : Mr. Chandan Kumar, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We are not inclined to entertain the present petition filed under Article 32 of the Constitution of India.

The Writ Petition is dismissed accordingly.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR